

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 241 of 2021**

Raja Muzaffer Bhat

.....Applicant

Versus

MoEF & CC

.....Respondent(s)

Index

Sr. No.	Particulars	Page No.
1.	Report of the Joint Committee in compliance to the orders of Hon'ble NGT dated 18.02.2025 and dated 22.05.2025 in matter of O.A. No. 241 of 2021.	
2.	Annexure-1 A copy of Hon'ble NGT order dated 18.02.2025.	
3.	Annexure-2 A copy of Hon'ble NGT order dated 22.05.2025.	
4.	Annexure-3 A copy of office order dated 15.07.2025 regarding monitoring of STPs.	
5.	Annexure-4 A copy of the Photographs taken by the Joint Committee in Budgam.	
6.	Annexure-5 A copy of the Photographs taken by the Joint Committee in Chadoora.	
7.	Annexure-6 A copy of Photographs taken by the Joint Committee in Srinagar.	
8.	Annexure-7 A copy of Photographs of unscientific dumping of sludge by STPs in Ishber Nishat, Srinagar.	

Filed by: Adv. Suman Arora

Place: Delhi

On behalf of Central Pollution Control Board

Date: 24.09.2025

Report of the Joint Committee in compliance to the orders of Hon'ble National Green Tribunal dated 18.02.2025 and 22.05.2025, in the matter of Original Application No. 241/2021: Raja Muzaffer Bhat Versus MoEF&CC.

1. Background and the Orders of Hon'ble National Green Tribunal:

The matter is related to issue of failure of the local bodies of Budgam, Chadoora and Srinagar to prevent the discharge of untreated sewage and dumping of solid waste in River Dhooth Ganga and Mamath Kull and also failure to manage the liquid and solid waste within the local body.

Hon'ble NGT has observed and directed in its order dated 18/02/2025 (**Annexure-1**) that:

Para 09: These figures disclosed by Ms. Mandeep Kour, Commissioner/Secy., HUDD, (J&K) do not tally with the disclosures made earlier. Hence, we are of the view that the correct position in respect of solid waste management and liquid waste management is required to be ascertained. *Hence, we appoint a joint Committee comprising the representative of the Member Secretary, CPCB and the Regional Officer, MoEF&CC, Chandigarh. The joint Committee will visit all the three local bodies, i.e. Budgam, Chadoora and Srinagar and will ascertain the status of generation and treatment of solid and liquid waste, number of STPs which are existing, their capacity and capacity utilization, the legacy waste which is existing and the progress in clearing the legacy waste in last one year and if the STP is found to be existing, the report relating to performance of the said STP, including the treated water test analysis report. Let this exercise be completed by the joint Committee and the report be submitted before the Tribunal within eight weeks.*

The Joint Committee filed a status report on 16/05/2025 seeking extension of time due to restricted movement for inspection, monitoring and interaction with various stakeholders in Budgam, Chadoora and Srinagar due to the prevailing circumstances due to cloud burst & landslides at that time and thereafter unfortunate Pahalgam incident involving terrorist attack which took place on April 22, 2025. The prayer of the Joint Committee was considered by the Hon'ble NGT in its order dated 22/05/2025 (**Annexure-2**).

2. Compliance of the Orders of Hon'ble National Green Tribunal:

2.1. Constitution of the Joint Committee and Site Visit:

- i. A Joint Committee was formed comprising of Dr. Khursid Alam Khan, Deputy Director/Scientist 'C', MoEF&CC, Sub Office, Jammu and Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh.
- ii. A team comprising of the members of the Joint Committee and officials from CPCB Regional Directorate, Chandigarh was constituted (**Annexure-3**) for collecting samples

from all the STPs, as directed by Hon'ble NGT.

- iii. The team monitored all the STPs on 22/07/2025 and collected samples as per provisions of sub sections (3) and (4) of Section 11 of the Environment (Protection) Act, 1986. Notice in Form-1 (as prescribed under Rule 7 of the Environment (Protection) Rule, 1986) i.e., Notice of intention to have sample analyzed, was served to the authorized representative of STPs. The samples were preserved and transported to CPCB Head Office Laboratory following standard methods and CPCB's Guidelines.
- iv. The Joint Committee visited all the three local bodies, i.e. Budgam, Chadoora and Srinagar on 23-24th July, 2025.

3.0. Findings of the Joint Committee:

The Joint Committee was directed by Hon'ble NGT to carry out the following activities:

- i. *To visit all the three local bodies, i.e. Budgam, Chadoora and Srinagar.*
- ii. *To ascertain the status of generation and treatment of solid waste.*
- iii. *To assess the legacy waste which is existing and the progress in clearing the legacy waste in last one year*
- iv. *To ascertain the status of generation and treatment of liquid waste.*
- v. *To ascertain the number of STPs which are existing, their capacity and capacity utilization.*
- vi. *To assess the performance of the said STP, including the treated water test analysis report.*

The findings of the Joint Committee on the above points, is are as follows:

3.1. Status of generation and treatment of municipal solid waste and progress in clearing the legacy waste in last year.

3.1.1. Budgam:

- i. The Joint Committee visited 02 **municipal solid waste** dumping sites located in the Village Patawaw and Village Mamath, where solid waste was being dumped earlier by the Municipal Corporation (MC), Budgam.
- ii. The representatives of the MC, Budgam informed that the waste dumping at Patawaw village been discontinued three years ago. However, the Joint Committee observed fresh dumping, which the representatives of MC, Budgam attributed to the Block Development Office, Rural Development Department. Regarding the disposal of earlier waste dumped at this site, the Joint Committee was informed that the same had been shifted to Mamath village on the

banks of Mamath Kull.

- iii. The The Joint Committee also inspected the dumping site at Mamath Village. It was observed that the site, located on the bank of the river Mamath Kull, had been reclaimed not through scientific removal of solid waste but merely by covering it with soil. As a result, rainfall has led to the exposure of the waste, which is further leaching into the adjoining river.
- iv. As per details shared by the Urban Local Body, Budgam, out of 6.10 TPD solid waste generated, 3 TPD is treated at the SWM facility in Pallar, Budgam, while about 3.1 TPD remains unprocessed and stored at the site. The Joint Committee estimated around 800 MT already accumulated, with 3 TPD adding daily, which may eventually turn the site into a legacy waste site.
- v. The Joint Committee visited the solid waste management facility located at Lakhipora, Pallar, Budgam J&K. The Joint Committee was informed that the SWM facility became operational in November, 2024. The Solid waste was being segregated manually.

The following violations/shortcomings were observed by the Joint Committee at the Solid waste management site:

- *Boundary wall has not been provided to prevent spreading of solid waste beyond the boundary of the SWM site.*
- *There was no arrangement made for collection and treatment of leachate coming out of the solid waste and also from the 16 composting pits provided at site.*
- *Logbooks are not being maintained at SWM Site.*

The Photographs taken by the Joint Committee are attached as **Annexure-4**.

3.1.2. Chadoora:

- i. As per details shared by MC, Chadoora, the solid waste generation is 3.05 TPD, which is treated in the Solid Waste Management Facility Hayatpora, Nagam, Chadoora. It was informed that this facility became operational in August, 2023.
- ii. The Joint Committee visited Solid Waste Management Site, Chadoora and it was observed that:
 - Out of 3.05 TPD of MSW generated, about 1.5 TPD is processed at the SWM facility, while the remaining 1.55 TPD is dumped at the site without records. The Joint

Committee estimated around 1000 MT accumulated, which may become legacy waste as 1.55 TPD continues to add up. *Mixed solid waste was found dumped in dug-out pits and covered with soil.*

- There is no separate legacy waste site in Chadoora, since the waste earlier dumped at Yatoo Mohalla near Karam Buland Bridge has already eroded and been washed into the Doodh Ganga River.
- Solid waste processing machinery namely Segregator Conveyor, Bailing Machine and Sieving Trommel and composting Pits were found provided at Site.

The following violations/shortcomings were observed by the Joint Committee:

- *Arrangement has not been made for collection and treatment of leachate coming out from the composting pits.*
- *The mixed solid waste was being disposed of unsystematically in dug-out pits, which are then buried under soil.*
- *There is no clearly demarcated boundary of the SWM facility.*

The Photographs taken by the Joint Committee are attached as **Annexure-5**.

3.1.3. Srinagar:

- As per details provided by Srinagar Municipal Corporation, the Current Solid waste generation is around 600 TPD and the total waste processing capacity is around 150 TPD. Srinagar MC has proposed to outsource the processing facilities to address the gap between generation and facility.
- The Joint Committee visited Achan Dumping Site, where mixed solid waste is being dumped and where waste processing facilities have also been provided.

It was observed that:

- The material recovery facility provided at site was not operational at the time of inspection. All the mixed waste coming at site is being dumped at site. There was no processing of waste going on at site.
- There is no arrangement made for collection and treatment of leachate from the land fill site. The leachate was found spread in the entire area and also in the nearby village

in the form of pond.

- No log books were shared with the Joint Committee to assess the quantity of legacy waste processed in last one year. The condition of site shows that no waste is being processed at site except manual segregation of the plastic waste.
- As per details shared by the Srinagar Municipal Corporation, approx. 11 lacs metric tons legacy waste is still lying at site, with nearly 450 tons being added daily to this legacy waste.
- One all-weather shed was under construction at site.

The Photographs taken by the Joint Committee are attached as **Annexure-6**.

3.2. Status of generation, treatment of liquid waste and number of STPs installed :

The status of generation and treatment of liquid waste in Budgam, Chadoora and Srinagar is summarized in the following Table 1.

Table 1: Status of generation, treatment of liquid waste and No. of STPs installed.

S.No.	Name of ULB/MC	Sewage Generation	Sewage Treatment	Untreated Sewage	Number of STPs Installed.
1.	Budgam	2.23 MLD	NIL	2.23 MLD	No STP installed
2.	Chadoora	0.94 MLD	NIL	0.94 MLD	No STP Installed
3.	Srinagar	150 MLD	67.20 MLD	82.8 MLD	08 STPs Installed

- There are no STPs installed in Budgam and Chadoora for treatment of sewage and the sewage generated in Budgam and Chadoora is discharged untreated leading directly or indirectly into the river.
- Out of total 150 MLD Sewage generated in Srinagar Municipal Corporation, 67.20 MLD is treated in 08 STPs and remaining 82.8 MLD remains untreated.

3.3. Performance of STPs and the results of samples analysis:

As per information provided by J&K PCC, a total of 8 STPs (of which 5 STPs are under the administrative control of LCMA and the remaining 3 are under Urban Environmental Engineering Department that is UEED) have been installed in Srinagar. No STPs have been installed in Budgam and Chadoora. All the 08 STPs in Srinagar were monitored by the Joint Committee alongwith CPCB Team on 22.07.2025.

The analysis results of samples collected from STPs outlets analysed at CPCB Head Office Laboratory and other performance parameters are presented in **Table 2** and **Table 3** respectively:

Table 2: Results of analysis of the samples collected from various STPs outlets located in Srinagar

S. No	Name of the STP	Field Code	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	Total Nitrogen (mg/l)	Fecal Coliform (MPN/100 ml)
	Standards Prescribed by MoEF&CC		<i>6.6-9.0</i>		<i><30</i>	<i><100</i>		<i><1000</i>
	Prescribed Standard (by Hon'ble NGT)		<i>5.5-9.0</i>	<i>50</i>	<i>10</i>	<i>20</i>	<i>10</i>	<i><100</i>
1.	17.08 MLD STP Brarinambal, Srinagar (UEED)	BR-02	7.0	268	134	304	21.86	35x10 ⁵
2.	2.21 MLD STP Rajbagh, Srinagar (UEED)	RB-01	7.0	48	7	22	21.02	13x10 ⁵
3.	06 MLD STP Allochi Bagh, Srinagar (UEED)	AB-02	7.6	26	6	11	1.1	780
4.	4.5 MLD STP Laam, Nishat, Srinagar (LCMA)	LM-01	6.8	56	13	17	18.6	79x10 ³
5.	3.2 MLD STP Habak, Srinagar (LCMA)	HK-01	7.0	112	45	51	36.08	14x10 ⁶
6.	7.5 MLD STP Hazratbal, Srinagar (LCMA)	Hb-01	7.0	56	17	23	27.57	92x10 ⁴
7.	5.4 MLD STP Nalleh Amirkhan, Srinagar, J&K (LCMA)	NAM-01	7.5	29	7	13	37.21	7x10 ⁵
8.	16.1 MLD STP Brarinambal, Srinagar, J&K (LCMA)	BRL-01	7.2	50	28	18	34.32	22x10 ⁴

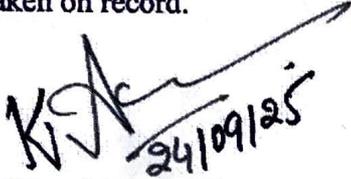
Table 3: Performance of STPs based in the Monitoring carried out on 22/07/2025

S. No	Name & Address of STP	Treatment facility available (Type of STP) with installed and utilization capacity			Dis- infection Method	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day
		Type	Installed Capacity MLD, (as per CTO)	Utilized Capacity, MLD (Avg of April-June, 2025)			
1.	17.08 MLD STP Brari Nambal (UEED)	Conventional Activated Sludge Process (ASP-)	17.08	No records maintained	None	Two discharge points- River Jhelum and Brari Nambal Lagoon	No records maintained
2.	2.21 MLD STP Rajbagh (UEED)	Sequential Batch Reactor (ASP-SBR)	2.21	No records maintained	Chlorination; Non-operational at the time of visit	River Jhelum	No records maintained.
3.	6 MLD STP Allochi Bagh (UEED)	Sequential Batch Reactor (ASP-SBR)	6	No records maintained	Chlorination; Non-operational at the time of visit	Flood Channel to Doodhganga river	No records maintained
4.	4.5 MLD STP Laam Nishat (LCMA)	Fluidized Aerobic Bio-Reactor (FAB)	4.5	2.603	Chlorination (Using Sodium Hypo Chlorite solution), 10 l/day	Dal Lake	Wet sludge sent through Tankers for dumping
5.	3.2 MLD STP Habak (LCMA)	Fluidized Aerobic Bio-Reactor (FAB)	3.2	2.056	Chlorination (Using Sodium Hypo Chlorite solution), 7l/day	Dal Lake	Wet sludge sent through Tankers for dumping
6.	7.5 MLD STP Hazratbal (LCMA)	Fluidized Aerobic Bio-Reactor (FAB)	7.5	3.033	Chlorination (Using Sodium Hypo Chlorite solution), 15 l/day	Dal Lake	Wet sludge sent through Tankers for dumping
7.	5.4 MLD STP Nallah Amirkhan (LCMA)	Sequential Batch Reactor (ASP-SBR)	5.4	4.327	Chlorination (Using Sodium Hypo Chlorite solution), 17l/day	Nigeen Lake	Wet sludge sent through Tankers for dumping
8.	16.1 MLD STP Brarinambal (LCMA)	Sequential Batch Reactor (ASP-SBR)	16.1	11.588	Chlorination (Using Sodium Hypo Chlorite solution), 50 l/day	Brari Nambal Lagoon	Wet sludge sent through Tankers for dumping

- i. The results of analysis were compared with the standards prescribed by MoEF&CC vide Notification No. GSR 1265 (E) dated 13/10/2017. *The analysis results as presented in Table 2 indicate that i) 17.08 MLD STP Brarinambal, Srinagar (UEED) is not complying with the standard prescribed for BOD and TSS parameters, ii) 3.2 MLD STP Habak, Srinagar (LCMA) is not complying with the standard prescribed for BOD parameter.*
- ii. The results of analysis were also compared with the norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA No. 1069/2018 *The analysis results as presented in Table 2 indicate that none of the STPs is meeting all the norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of 1069/2018.*
- iii. *None of the STPs was found complying with the limit prescribed for Faecal Coliform (100 MPN/100ml) parameter prescribed by Hon'ble NGT. Further, none of the STPs was found complying with the standard prescribed for Faecal Coliform (FC) parameter by MoEF&CC (1000 MPN/100ml) except 06 MLD STP Allochi Bagh, Srinagar (UEED)*
- iv. All the 08 STPs were found to be operating *without valid Consent to Operate from J&K PCC.*
- v. 17.08 MLD, Brari Nambal was found without facility for disinfection of treated water. Chlorine disinfection system was found non-operational at the time of inspection in two STPs namely 2.21 MLD STP Rajbagh and 6 MLD STP Allochi Bagh
- vi. The records of the sludge generated and disposed are not being maintained by any of the STPs.
- vii. *The Wet sludge from the 5 STPs under the administrative control of LCMA is being transported in tankers for unscientific dumping in Ishber area, Nishat Srinagar (Photographs attached as Annexure-7)*
- viii. *The Online Continuous Effluent Monitoring Systems (OCEMS) of none of the STPs monitored by the Joint Committee was found connected to the servers of J&K Pollution Control Committee (PCC) and Central Pollution Control Board (CPCB).*

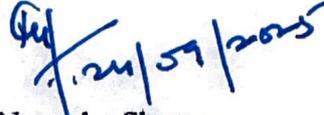
Submission:

The above report of the Joint Committee covering i) status of generation and treatment of solid and liquid waste in Budgam, Chadoora and Srinagar, ii) the assessment of the legacy waste and the progress in clearing the legacy waste in last one year, iii) Analysis of treated waste water and performance of STPs is being submitted to Hon'ble NGT for consideration, which may kindly be taken on record.



24/09/25

Dr. Khursid Alam Khan
Scientist 'C'/ Deputy Director
Sub Office, MoEF&CC, Jammu, J&K



24/09/2025

Dr. Narender Sharma
Scientist 'F'
CPCB, Regional Directorate, Chandigarh

Date: 24/09/2025

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 241/2021
(IA No. 105/2025)

Raja Muzaffer Bhat

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 18.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary, Ms. Itisha Awasthi & Mr. Kaustav Dhar, Advs. for Applicant

Respondent: Mr. G.M. Kawoosa, Adv. with Ms. Mandeep Kour (Through VC),
Commissioner/Secy Hudd & Mr. Qazi Sarwar (Through VC), Director,
ULBK
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for MoEF & CC
(Through VC)
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)

ORDER

1. In this original application, the Tribunal is examining the issue of failure of the local bodies of Budgam, Chandura and Srinagar to prevent the discharge of untreated sewage and dumping of solid waste in River Dhoodh Ganga and Mamath Kull and also failure to manage the liquid and solid waste within the local body.

2. The Tribunal by the order dated 24.10.2024 had recorded the statement of the Member Secretary, J&KPCC for prosecuting the defaulting officer.

3. The compliance report dated 17.02.2025 has been filed by the J&KPCC stating that the complaints have been filed against four officers who remained posted as Commissioner, SMC, Chief Engineer,

UEED, J&K and Chief Executive Officer/ Executive Officer, Municipal Committee, Budgam and Chandura before the adjudicating officer under Section 15 (b) of the Environment (Protection) Act, 1986.

4. On perusal of the said complaint, it is noticed that the complaint suffers from various defects since the Act and Rules under which the violations have been made have not been correctly mentioned, and it has not even been stated under which Act the said complaint has been made. The complaint suffers from the defect of non-application of mind.

5. The Member Secretary, J&KPCC submits that he will re-examine the complaint and will take necessary steps to ensure that the proper complaint mentioning clear violation, violators and the provisions of law is made.

6. In the order dated 24.10.2024, it was also recorded that Environmental Compensation (EC) of Rs. 141.43 lakhs was levied upon the Municipal Council, Chandura for violation for 1267 days by order dated 30.09.2024, EC of Rs. 372.1761 lakhs was levied upon the MC, Budgam for violation of 1267 days and EC of Rs. 41.47 crores was levied upon the Municipal Corporation, Srinagar. The Member Secretary, J&KPCC, during the previous proceeding, had stated that prompt action will be taken to recover the said EC. Thereafter, almost four months have passed, but no effective action has been taken for the recovery of EC. The Member Secretary, J&KPCC has now submitted that last opportunity be granted for taking effective steps and file a report concerning the progress made in the recovery of EC.

7. So far as the local authorities of Budgam, Chandura and Srinagar are concerned, they are represented by Ms. Mandeep Kour,

Commissioner/Secy., HUDD, appearing virtually, who has informed that the cost of Rs. 10,000/- imposed by the previous order has been deposited.

8. On being enquired, Ms. Mandeep Kour, Commissioner/Secy., HUDD has informed that in Budgam, 6.18 TPD of solid waste is generated, out of which 3.4 TPD is treated and entire legacy waste has been remediated and as on today, there is zero legacy waste within the local body of Budgam. She has submitted that 2.23 MLD of sewage is generated within the Budgam and there is no STP and the entire untreated sewage is flowing in the water bodies. So far as Chandura is concerned, she has disclosed that 3.05 TPD of solid waste is generated and the entire solid waste generated within local limits of Chandura is treated and there is no legacy waste existing in Chandura. In respect of sewage, she has disclosed that 0.94 MLD of sewage is generated in Chandura, and there is no STP. So far as Srinagar is concerned, she has disclosed that 525 TPD of solid waste is generated, out of which 184.5 TPD is treated and there is legacy waste of 11 lakh MT. She has also submitted that 158 MLD of sewage is generated within the limits of Srinagar and there are 11 STPs treating 67.28 MLD of sewage.

9. These figures disclosed by Ms. Mandeep Kour, Commissioner/Secy., HUDD do not tally with the disclosures made earlier. Hence, we are of the view that the correct position in respect of solid waste management and liquid waste management is required to be ascertained. Hence, we appoint a joint Committee comprising the representative of the Member Secretary, CPCB and the Regional Officer, MoEF&CC, Chandigarh. The joint Committee will visit all the three local bodies, i.e., Budgam, Chandura and Srinagar and will ascertain the status of generation and treatment of solid and liquid waste, number of

STPs which are existing, their capacity and capacity utilization, the legacy waste which is existing and the progress in clearing the legacy waste in last one year and if the STP is found to be existing, the report relating to performance of the said STP, including the treated water test analysis report. Let this exercise be completed by the joint Committee and the report be submitted before the Tribunal within eight weeks.

10. IA No. 105/2025 has been filed by the Applicant, Mohd. Rafiq Ganie questioning the levy of Environmental Compensation of Rs. 1 lakh. The Applicant is not a party in this OA, and the Applicant has a remedy of challenging the imposition of EC in separate proceedings. Hence, no case is made out to entertain this IA, which is accordingly rejected.

11. List on 22.05.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

February 18, 2025
Original Application No. 241/2021
(IA No. 105/2025)
dv..

893

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 241/2021

Raja Muzaffer Bhat

Applicant

Versus

MoEF

Respondent(s)

Date of hearing: 22.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Mr. Kaustav Dhar, Advs. for Applicant

Respondents: Mr. Gautam Singh, Adv. with Mr. Pradeep Singh Thakur (Through VC),
Additional Secretary, HUDD, Mr. Vivek Modi (Through VC), Special
Secretary (Technical), Forest, Ecology & Environment Department and
Ms. Ambika Bali (Through VC), Under Secretary, Forest, Ecology &
Environment Department
Mr. Balendu Shekhar, Mr. Krishna Chaitanya & Ms. Tanisha Samanta,
Advs. for MoEF & CC
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. Raj Kumar, Adv. for CPCB (Through VC)

ORDER

1. The Joint Committee has filed the status report date 16.05.2025 seeking extension of three months to comply with the earlier order of the Tribunal. The extension of time has been prayed for on the basis of the following plea by the Joint Committee:-

“3.0. Submission of the Joint Committee:

It is humbly submitted that although road connectivity to Srinagar has been restored on May 3, 2025, the unrestricted movement of the Joint Committee for inspection, monitoring, and interaction with various stakeholders in Budgam, Chandura, and Srinagar may not be possible due to the prevailing circumstances. Moreover, the current circumstances in Jammu & Kashmir are not conducive at this time.

Therefore, in view of the circumstances beyond the control of Joint Committee, it is submitted that to ensure the factual accuracy of the report, an extension of three months may kindly be granted to the Joint Committee for complying with the orders of Hon'ble NGT in the present matter. The Joint Committee shall abide by the further order of Hon'ble National Green Tribunal.”

2. J&K PCC has filed a compliance report dated 21.05.2025 disclosing that the environmental compensation of Rs. 372.1761 lakhs was levied on MC, Budgam and Rs. 141.43 lakhs was levied on Municipal Council, Chadura vide order dated 30.09.2024.

3. The Member Secretary, J&K PCC appearing virtually has informed that against this order, a review application has been filed on the ground that a part of the area falls within the jurisdiction of the Rural Development Department. Therefore, the re-apportionment of the EC is required to be done. For this exercise he has prayed for further time.

4. So far as the issue of setting up of STP in Municipal Council, Budgam, Chadura and Srinagar is concerned, the Tribunal in the proceedings dated 10.07.2024 had taken note of the fact that in MC, Budgam 1.62 MLD sewage is generated per day but no STP exist and in MC Chandura, 4.30 MLD of sewage is generated per day but no STP exist and in Srinagar as compared to the daily generation of sewage of 163.546 MLD the treatment is roughly about 60 MLD. The observation of the Tribunal in the proceedings dated 10.07.2024 in this regard is as under:-

“23. On the query put by us during the course of arguments, Shri Harikishan, Technical Officer, presently virtually has informed that so far as the Municipal Council, Budgam is concerned, 1.62 MLD sewage is generated per day within the Municipal Council and presently, there is no facility existing in the Municipal Council, Budgam to treat that sewage. Meaning thereby, entire untreated sewage is going to the river as no STP exist in the Municipal Council, Budgam. The report filed on 09.07.2024 is silent about it. It only states that a project report has been prepared for establishment of Fecal Sewage Treatment Plant

(FSTP) with the capacity of 05 KLD for Budgam and Sewage Treatment Plant (STP) with the capacity of 1.66 MLD for Budgam.

24. So far as, MC, Chadoora is concerned, the report dated 09.07.2024 is silent about the daily generation of sewage and the existing treatment facility. Shri Harikishan, Technical Officer has informed that within MC, Chadoora, 4.30 MLD of sewage is generated per day and presently, no STP exist. Meaning thereby, entire untreated sewage is either flowing to the river or getting collected somewhere causing enormous pollution. We have been informed that a 6 MLD STP is proposed in MC, Chadoora but no timeline for setting it up has been disclosed.

25...

26. Thus, even in respect of Municipal Corporation, Srinagar as compared to the Daily Generated Sewage of 163.546 MLD, the treatment is roughly about 60 MLD. Hence, a huge quantity of untreated sewage is flowing in the river. We also find that performance of existing STPs have not been disclosed and water quality of Mamath Kull and Doodh Ganga has also not been disclosed with respect to prescribed standards.”

5. The Tribunal in those proceedings had also taken note of the order of the Hon'ble Supreme Court in the matter of *Paryavaran Suraksha Samiti vs. Union of India & Ors. reported in (2017) Vol 5 SCC 326*, wherein the timeline of 3 years was set in the year 2017 for completing the construction of the STPs. The Tribunal in the said circumstances had directed as under:-

“30. The above sequence of events clearly reflect that there is a serious lapse and failure on the part of the local bodies at Srinagar, Chadoora and Badgam in adhering to the timeline fixed by the Hon'ble Supreme Court in the matter of Paryavaran Suraksha Samiti (Supra) in setting up the STPs. In case of non-compliance of the directions of the Hon'ble Supreme Court in this regard, action as contemplated in the judgment of the Hon'ble Supreme Court was required to be taken by the Member Secretary, State PCB against the defaulting bodies but no such action has been placed on record. Hence, we find clear non-compliance of the direction of the Hon'ble Supreme Court.”

6. In spite of the above direction, the requisite action has not been taken for setting up the STPs till now.

7. Ms. Ambika Bali, Under Secretary, Forest, Ecology & Environment Department appearing virtually also could not give any satisfactory explanation as to why the STP for treatment in the above two urban local areas have not been set up.

8. Thus, we require the Secretary, Environment to file an affidavit disclosing the timeline for setting up the STP for treatment of sewage generated in the Municipal Council, Badgam, Chadura and Srinagar along with the official responsible for executing it and the phase manner in which it will be executed with the household connectivity.

9. Let this affidavit be filed by the Secretary, Environment J&K PCC within eight weeks.

10. List on 25.09.2025.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

May 22, 2025
Original Application No. 241/2021
AB



**Central Pollution Control Board
Regional Directorate, Chandigarh**

Office Order

File No. CPCB/RD/CHD/NGT/ 276

July 15, 2025

Subject: Monitoring of STPs, in compliance with Hon'ble NGT Order dated 18.02.2025 and 22.05.2025 in O.A. No. 241 of 2021 (IA No. 105/2025)

This has reference to the Hon'ble National Green Tribunal (NGT) Order dated 18.02.2025 and 22.05.2025 in the matter of O.A. No. 241 of 2021 (IA No. 105/2025); Raja Muzaffer Bhat Versus Union of India & Ors. A Joint committee comprising representative of the Member Secretary, CPCB and the Regional Officer, MoEF&CC, Chandigarh was directed by the Hon'ble NGT to monitor the STPs in the three local bodies, i.e., Budgam, Chandura and Srinagar.

In compliance with the said orders of the Hon'ble NGT; monitoring of STPs at the 03 locations will be carried out by a CPCB team of Regional Directorate Chandigarh for the physio-chemical parameters (pH, TSS, NH₃-N, TKN, BOD, COD) and Bacteriological parameters (Total Coliform and Faecal Coliform), as per the following monitoring schedule.

Monitoring Schedule and Team Composition:

S.No.	Monitoring Schedule	Team Composition
1.	20.07.2025-23.07.2025	Dr. Narender Sharma, Sc. 'F' Ms. Nikita Grover, Sc. 'B' Sh. Shubham Kumar, OA (S)

Note:

1. The above programme is tentative and liable for modification as per specific requirements in the field.
2. Preservation & Transportation of the collected samples to CPCB HO Lab. shall be done by following standard methods and CPCB's Guidelines.
3. Monitoring allowance / TA-DA will be paid as per applicable rules.
4. The monitoring team shall collect relevant field information as per the prescribed format.
5. The samples collected by all the teams will be delivered to CPCB Head Office Laboratory on July 24, 2025 by Shri Pankaj Saini, OA (S) and Shri Arman Sudan, FA.

etc.

Signature
15/07/25

(Dr. Narender Sharma)
Regional Director

To,

1. Sh. Aakash Mishra, Sc. 'B',
CPCB, RD, Chandigarh. : for arrangement of monitoring vehicles.
2. Ms. Deeksha Garg, SSA,
CPCB RD Chandigarh : for arrangement of monitoring kit (Chemicals, carboys etc.)

Copy to:

1. PS to MS, CPCB Delhi : for kind information of Member Secretary, CPCB please.
2. Dr. Khursid Alam Khan, Deputy Director/ Sc. 'C', MoEF&CC, Sub Regional Office, Jammu : for kind information and with a request to join the monitoring team as per the above schedule.
3. DH, Waste-Water Lab, CPCB HO } With a request to accept the delivery of samples on July 24, 2025 (Forenoon).
4. DH, Bio Lab, CPCB HO }

15/07/25

(Dr. Narender Sharma)
Regional Director

Annexure-4

Photographs taken by the Joint Committee in Budgam



Solid Waste dumping site at Village Patawaw (Now Cleared)

900



Budgam
23.07.2025 11:37
33.99053, 74.71425 ($\pm 10\text{m}$)
Altitude: 1658m
Unnamed Road, Patawaw



901



Fresh waste dumping near the old Dumping area in Village Patawaw



Solid waste covered with soil on the banks of Mamath Kull, Budgam



Solid Waste Management Site at Pallar, Budgam

903



Pallar Budgam SwM Plant
23.07.2025 12:37
34.02511, 74.70531 ($\pm 7m$)
Altitude: 1571m
Unnamed Road, Kakan Maran

Composting Pits



Pallar Budgam SwM Plant
23.07.2025 12:37
34.02512, 74.70539 ($\pm 10m$)
Altitude: 1571m
Unnamed Road, Kakan Maran

Leachate

904



Leachate coming out of Composting Pits

Photographs taken by the Joint Committee in Chadoora



MSW dumped at Yatoo Mohalla near Karam Buland Bridge has eroded and washed into the Doodh Ganga River.



SWM Facility, Chandura







909





Photographs taken by Joint Committee in Srinagar









Acchan Srinagar
24.07.2025 11:47
34.12414, 74.78864 (±8m)
Altitude: 1568m
4QFP+VCC Mount By SMC, Srinagar



Acchan Srinagar
24.07.2025 11:06
34.12360, 74.78907 (±5m)
Altitude: 1554m
4QFR+22C, Saidpura, Srinagar

915



Unscientific dumping of Sludge by the STPs under the administrative control of LCMA, in Ishber, Nishat, Srinagar



917

